

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3539
ANSWERED ON:13.02.2014
LAND ACQUISITION LAWS
Ramkishun Shri

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government has issued guidelines for land acquisition as per the changes made recently in land acquisition laws in regard to construction of national highways; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI LAL CHAND KATARIA)

(a) The Central Government has enacted the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. The Act has come into force with effect from 01.01.2014. Further, no guidelines have been issued by the Department in regard to construction of national highways.

(b) In view of (a) above question does not arise.